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DATE OF ORDER 16.08.2012  
OA NO. 283/Jodhpur/2012

Prem Rishi Meena .  
Vs..  
Union of India and Others

Mr. Girish Sankhla, Advocate, counsel for applicant.  
Mr. Bhanwaroon Khan Proxy for Mr. V.S.Gurjar, Advocate,  
present for the respondents.

Heard the learned counsel for the parties.

The learned counsel for the respondents has appeared and produced an order dated 31<sup>st</sup> July, 2012 whereby, the impugned redeployment order dated 15<sup>th</sup> May, 2012 in respect of the redeployment of the applicant from KV STPS Suratgarh to KV No. 1, Bikaner is cancelled. Copy of the said order is now taken on record. The learned counsel for the applicant also agrees to this. In view of this, there is no cause of action survives in this O.A. The O.A. has, therefore, become infructuous. The same is disposed of accordingly with no order as to costs.

(B.K.Sinha)  
Judicial Member

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